

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 837 of 2020

In the matter of:

Maan Aluminium Ltd.

...Appellant

Vs.

Nitya Electrocontrols Pvt. Ltd.

...Respondent

Present

For Appellant: Mr. Samaksh Goyal, Advocate.

**For Respondent: Mr. Lalitendra Gulani and Vansha S. Suneja,
Advocates.**

ORDER

(Virtual Mode)

21.01.2021. Mr. Lalitendra Gulani, Advocate representing the Respondent seeks four weeks' time to file Reply Affidavit. Prayer allowed.

Rejoinder, if any, may be filed within a week thereafter.

Learned Counsel for the Respondent is directed to supply advance copy of Reply Affidavit to the opponent counsel.

Let the matter be fixed 'For Admission (After Notice) on **01st March, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

SC/Kam